

## CHAPTER XXXI

### <sup>1</sup>[PRESENTATION OF PROCEEDINGS AT THE OFFICE OF THE HIGH COURT OF BOMBAY AT THE PRINCIPAL SEAT, ITS BENCHES AND AT GOA]

<sup>2</sup>1. <sup>3</sup>[\*\*\*] All appeals, applications, references and petitions including petitions for exercise of powers under Articles 226 and 227 of the Constitution arising in the Judicial Districts of Akola, Amravati, Bhandara, Buldhana, Chandrapur, Nagpur, Wardha, Yavatmal <sup>4</sup>[, Gadchiroli, Gondia and Washim] which lie to the High Court of Bombay shall be presented to the <sup>5</sup>[\*\*\*] Registrar of that High Court <sup>6</sup>[Bench] at Nagpur and shall be disposed of by the Judges sitting at Nagpur:

<sup>3</sup>[\*\*\*]

<sup>3</sup>[\*\*\*]

<sup>7</sup>[2. All appeals, applications, references and petitions including petitions for exercise of powers under Articles 226 and 227 of the Constitution arising in the Judicial Districts of Ahmednagar, Aurangabad, Beed, Jalgaon, Jalna, Nanded, Osmanabad, Parbhani <sup>4</sup>[, Latur, Dhule and Nandurbar] which lie to the High Court at Bombay shall be presented to the <sup>1</sup>[Registrar, High Court Bench at Aurangabad] and shall be disposed of by the Judges sitting at Aurangabad: ]

<sup>3</sup>[\*\*\*]

<sup>3</sup>[\*\*\*]]

<sup>8</sup>[3. All appeals, applications, references, petitions including petitions for exercise of powers under Articles 226 and 227 of the Constitution of India, arising in the State of Goa, which lie to the High Court at Bombay, shall be presented to the <sup>1</sup>[Registrar, High Court of Bombay at Goa] and shall be disposed of by the Judges sitting at <sup>1</sup>[High Court of Bombay at] Goa ;

<sup>3</sup>[\*\*\*]

<sup>3</sup>[\*\*\*]

4. All appeals, applications, references and petitions including petitions for exercise of powers under Articles 226 and 227 of the Constitution of India, arising in the <sup>1</sup>[ Judicial Districts of Bombay (except the cases falling under the Original Side jurisdiction of the Bombay High Court), Kolhapur, Nashik, Pune, Raigad, Ratnagiri, Satara, Sangli, Sindhudurg, Solapur, Thane,

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1 . Substituted vide Notification No. Rule/P. 3601/2022, Dated-21-04-2022.

2 . Substituted by Notification No. P.3603/86 Dt. 7-8-1986.

3 . Deleted vide Notification No. Rule/P. 3601/2022, Dated-21-04-2022

4 . Inserted and Added vide Notification No. Rule/P. 3601/2022, Dated-21-04-2022

5 . Deleted vide Notification No. Rule/P. 3601/2022, Dated-21-04-2022

6 . Added vide Notification No. Rule/P. 3601/2022, Dated-21-04-2022

7 . Substituted by Notification No. P.3602/88, Dt. 30-12.1988.

8 . Substituted by Notification No. P. 3604/87 Dt. 3-11-1987.

as well as the Union Territory of Dadra and Nagar Haveli and Daman and Diu] which lie to the High Court at Bombay, shall be presented to the <sup>1</sup>[\*\*\*] Registrar (Judicial), High Court of Judicature, <sup>1</sup>[\*\*\*] at Bombay and shall be disposed of by the Judges sitting on the Appellate Side:

<sup>1</sup> [\*\*\*]

<sup>1</sup> [\*\*\*]

<sup>1</sup> [\*\*\*]

<sup>2</sup>[4A. The Chief Justice may in his discretion order that any case arising in any of the Judicial Districts of Maharashtra as well as Goa, shall be heard at the Principal Seat.

Provided that the Chief Justice may in his discretion order that any case presented at the Principal Seat be heard at Nagpur Bench or Aurangabad Bench or the Bombay High Court at Goa.]

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1 . Deleted vide Notification No. Rule/P. 3601/2022, Dated-21-04-2022

2 . Inserted vide Notification No. Rule/P. 3601/2022, Dated-21-04-2022